

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 71/91

~~ExXXXXXX~~

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DATE OF DECISION 4.6.91

Hemant Krishna Kamble

Petitioner

Shri G.S.Walia

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Shri P.R.Pai

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. U.C.Srivastava, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(U.C.Srivastava)
V/C

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

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(3)

Original Application No. 71/91

Hemant Krishna Kamble
C/o. Shri G.S.Walia, Advocate,
Office No.65, Prabhat Centre,
Sector 6, Konkan Bhavan,
New Bombay 400 614

... Applicant

V/s

1. Union of India, through
General Manager, Central
Railway, Bombay V.T.,
Bombay 400 001.
2. Divisional Railway Manager,
Solapur Division,
Central Railway, Solapur.
3. Divisional Electrical Engineer,
Solapur Division,
Central Railway, Solapur

... Respondents.

CORAM : Hon'ble Vice-Chairman, Shri U.C.Srivastava
Hon'ble Member (A), Shri M.Y. Priolkar.

Appearances:

Shri G.S.Walia, Advocate,
for the applicant and
Shri P.R.Pai, Advocate,
for the respondents.

ORAL JUDGEMENT: Dated : 4.6.1991
(Per. U.C.Srivastava, Vice-Chairman)

Shri G.S.Walia, counsel for the applicant, says that the termination order has been withdrawn. The learned counsel for the Railway Administration also makes the same statement. So far as the punishment is concerned the said order has been withdrawn with the reservation that the period will be treated as leave without pay. The applicant will reserve his right on agitating against this part by approaching the departmental authority in this matter first. The learned

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counsel for the Railway Administration also states that the impugned order has been withdrawn with this condition. In view of the above statement the application has become infructuous and is dismissed as such with the observation that it will be open for the applicant to agitate the question of leave first before the departmental authorities.

M.Y. Priolkar

(M.Y.Priolkar)
Member (A)

U.C.Srivastava

(U.C.Srivastava)
Vice-Chairman